

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-106
New IA-4017/2020,
In
IB-1411(ND)/2018

IN THE MATTER OF:

M/s. AS Technosoft Pvt. Ltd.

Vs.

M/s. Indianroots Shopping Ltd.

...OPERATIONAL CREDITOR

...RESPONDENT

SECTION

U/s 9 IBC Code 2016

Order delivered on 30.09.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC : Mr. Pawan Sharma, Advocate

For the Respondent/CD :

For the Liquidator : Ms. Prachy Johri, Advocate for R.P.

ORDER

New IA-4017/2020 filed in IB-1411/ND/2018 :

Counsel for the Applicant is present. Counsel for the IRP is present. The prayer made in the IA is for hearing of IA-1581/2020. The Application is allowed.

The Registry is directed to list the IA No.1581/2020 on 19.10.2020.

-sdr

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-sdr

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

jyoti

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-106
New IA-3716/2020,
In
IB-1411(ND)/2018

IN THE MATTER OF:

M/s. AS Technosoft Pvt. Ltd.

Vs.

M/s. Indianroots Shopping Ltd.

....OPERATIONAL CREDITOR

...RESPONDENT

SECTION

U/s 9 IBC Code 2016

Order delivered on 30.09.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC

: Mr. Pawan Sharma, Advocate, Mr. Anuj Shah, Advocate for
NDTV Worldwide Ltd, Mr. Alok Sharma Advocate for ETO
Gurugram

For the Respondent/CD

:

For the Liquidator

: Ms. Prachy Johri, Advocate for R.P.

ORDER

New IA-3716/2020 filed in IB-1411/ND/2018 :

Counsel for the Respondent-1, 2, 8, 10 & 11 is present. Counsel for Respondent-3, 4 & 5 is present. Counsel for Respondent-7 & 9 is present. No representation on behalf of R-6. Counsel for the Resolution Professional is directed to issue notice to R-6 by all modes and file the proof of service on the next date of hearing.

Counsel for the RP is directed to issue notice to R-6 by all modes and file the proof of service on or before the next date of hearing. In the meantime, the Counsels for other Respondents are directed to file reply within 4 weeks by circulating a copy to the R.P. Thereafter, within two weeks, the R.P. will file Rejoinder, if any.

List the matter on 11.11.2020.

-sd-

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

Jyoti

-sd-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-106
New IA-3715/2020,
In
IB-1411(ND)/2018

IN THE MATTER OF:

M/s. AS Technosoft Pvt. Ltd.
Vs.
M/s. Indianroots Shopping Ltd.

...OPERATIONAL CREDITOR

...RESPONDENT

SECTION

U/s 9 IBC Code 2016

Order delivered on 30.09.2020

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:


For the Applicant/OC : -
For the Respondent/CD :
For the Liquidator : Ms. Prachy Johri, Advocate for R.P. Mr. Vatsaya Kumar,
Advocate along with RP Mr. Ashok Garg. Mr. Manmeet Singh
Gulati, Advocate for Mr. Saurav Bannerjee and Ms. Indrani
Roy


ORDER

New IA-3715/2020 filed in IB-1411/ND/2018 :

Counsel for the Resolution Professional is present. The Registry is directed to issue notice to the Respondents. Counsel for the RP is permitted to send private notice to the respondents by all modes and file the proof of service along with an Affidavit on or before the next date of hearing.

List on 02.11.2020.


(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-106
New IA-182/2020
In
IB-1411(ND)/2018

IN THE MATTER OF:

M/s. AS Technosoft Pvt. Ltd.

Vs.

M/s. Indianroots Shopping Ltd.

....OPERATIONAL CREDITOR

....RESPONDENT

SECTION

U/s 9 IBC Code 2016

Order delivered on 30.09.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC

: Mr. Pawan Sharma Advocate, Mr. Anuj Shah Advocate for
NDTV Worldwide Ltd

For the Respondent/CD

:

For the Liquidator

: Ms. Prachi Johri, Advocate for R.P.

Mr. Vatsaya Kumar, Advocate along with R.P Mr. Ashok
Garg

ORDER

New IA-182/2020 filed in IB-1411/ND/2018 :

The Resolution Professional is present. The Counsel for Respondent-1 is present. Respondent No. 2 along with counsel is present. During the course of hearing, it is deemed fit to direct the Resolution Professional and the respondents to convene a meeting on 8th October, 2020 at 11.30 AM through Visual mode of hearing to decide about the issue of the remuneration of the RP and out of pocket expenses.


The Resolution Professional is directed to prepare a detailed representation along with necessary documents for submitting to R-1 & R-2 on

Court

or before 5th Oct, 2020 for their perusal so that they may take appropriate decision in the Meeting.

Counsels for the respondents are directed to convey the gist of the order to the Respondents for the purpose of information and compliance. Counsel for the RP will be provided a copy of this Order with the signatures of the Court Officer for sending it to the respondents for information and compliance.

List the matter on 12.10.2020.


(MADHU NARULA)
COURT OFFICER

Surjit (Court-III)

30.9.2020

New IA-182/2020

In

IB-1411(ND)/2018